

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6323-6324/2020

(Arising out of impugned final judgment and order dated 14-08-2020 in MCRCA No. 469/2020 and MCRCA No. 484/2020 passed by the High Court of Chhattisgarh at Bilaspur)

THE DIRECTOR, DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

ANIL TUTEJA & ORS.

Respondent(s)

(IA No. 157174/2021 - APPLICATION FOR PERMISSION, IA No. 9998/2022 - EARLY HEARING APPLICATION, IA No. 157576/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 49667/2024 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS AND IA No. 122798/2021 - STAY APPLICATION)

WITH

W.P.(Crl.) No. 506/2021 (X)

(IA No. 9989/2022 - EARLY HEARING APPLICATION, IA No. 134479/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 143179/2024 - EXEMPTION FROM FILING O.T., IA No. 4219/2022 - EXEMPTION FROM FILING O.T., IA No. 152562/2023 - EXEMPTION FROM FILING O.T., IA No. 145625/2022 - EXEMPTION FROM FILING O.T., IA No. 152567/2023 - INTERLOCUTARY APPLICATION, IA No. 152558/2023 - INTERLOCUTARY APPLICATION, IA No. 134474/2022 - INTERVENTION APPLICATION, IA No. 143140/2022 - INTERVENTION APPLICATION, IA No. 141769/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 157100/2021 - STAY APPLICATION)

Date : 27-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. S.V. Raju, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Mr. Mahesh Jethmalani, Sr. Adv.

For Respondent(s)

Mr. Mukul Rohatgi, Sr. Adv.

Mr. Siddharth Aggarwal, Sr. Adv.

Mr. Arshdeep Singh Khurana, Adv.

Mr. Malak Manish Bhatt, AOR

Ms. Neeha Nagpal, Adv.
Mr. Harsh Srivastava, Adv.
Mr. Mandeep Singh, Adv.
Mr. Sidak Anand, Adv.
Mr. Chetan Nagpal, Adv.

Mr. Prabhat Kumar, Adv.
Mr. Siddharth Mittal, AOR

Mr. Gaurav Khanna, AOR

Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Ravi Sharma, D.A.G.
Mr. Apoorv Shukla, AOR
Ms. Prabhleen A. Shukla, Adv.
Mr. Ajay Awasthi, Adv.
Ms. Mugda Pandey, Adv.

Mr. Malak Manish Bhatt, AOR

Mr. Avi Singh, Adv.
Mr. Shikhar Garg, Adv.
Mr. Ajit Kumar Ekka, AOR

Mr. Varinder Kumar Sharma, AOR
Mr. Ajay Sirivastava, Adv.
Ms. Ankita Sirivastava, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Y. K. Prasad, Adv.

Mr. Suryaprakash V Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Kanu Agarwal, Adv.
Ms. Sairica S Raju, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Bhawna Gandhi, Adv.

Mr. Naveen R. Ray, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.
Ms. Tanishka Grover, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Saurabh Kumar Solanki, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (CrI.) No(s).6323-6324/2020

Shri Suryaprakash V. Raju, learned ASG, states that he is

relying upon the following documents:

- a. Sealed covered report referred in the order dated 19th September, 2022 which is also referred in the office report dated 11th October, 2022;
- b. Additional affidavit filed in these Petitions which is affirmed on 9th September, 2024;
- c. Affidavit dated 1st August, 2024 filed on behalf of the State of Chhattisgarh in W.P.(Crl.) No. 506/2021; and
- d. Affidavit dated 25th September, 2024 filed on behalf of the State of Chhattisgarh in W.P.(Crl.) No. 506/2021.

We direct the Registry to send the sealed covers along with the files before the next date.

We permit the respondents to file affidavits dealing with the three affidavits referred to above. For that purpose, we grant time of three weeks.

The Registrar (Judicial) will ascertain whether the sealed covers which are referred in the office report dated 11th October, 2022 are available. In case the same are not available, he will give an intimation to the learned ASG to give fresh sealed covers.

List the matters on 8th November, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)